

**GOVERNMENT OF RAJASTHAN  
TRANSPORT DEPARTMENT**

**NOTIFICATION**

No. F 6(294)Pari/Tax/Hqrs/2014/18755

Jaipur, dated :18.10.2021

In exercise of the powers conferred by clause (b) of sub-section (1) of section 4 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), the State Government hereby, with immediate effect, makes the following amendment in this department's notification number. F6.(179)/Pari/Tax/Hqrs/2019-20/2 Dated 10.07.2019, as amended from time to time, namely:-

**AMENDMENT**

In table of the said notification, in column number 2 against serial number 3, for the existing expression "petrol", wherever occurring, the expression "petrol/LPG/CNG/solar energy" shall be substituted.

**By Order of the Governor,**

**(Mahendra Kumar Khinchi)**

**Joint Secretary to the Government.**